

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 52 of 1996

Friday, this the 12th day of January, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P J Antony, Mate,
Integrated Fisheries Project,
Cochin-16.

.. Applicant

By Advocate Mr M C Cherian.

Vs

1 The Director,
Integrated Fisheries Project,
Cochin- 16.

2 Union of India represented by
the Secretary, Ministry of
Agriculture and Cooperation,
New Delhi.

.. Respondents

By Advocate Mr S Radhakrishnan, Addl.CGSC.

The application having been heard on 12th January 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges A-13 order of the disciplinary
authority directing recovery of Rs 31,118-00 from his salary
on the ground that he was guilty of negligence leading to
loss. We do not propose to go into the merits of the matter,
as that should be done only by the statutory appellate
authority. All the same applicant submits that if recovery
is to be made at the rate of Rs 864-00 per month, it would
reduce him to penury. He would also submit that the
respondents do not entertain applications for stay. After

hearing Additional Central Government Standing Counsel for respondents, we feel that the amount of recovery should be reduced to Rs 500/- per month till the appeal is disposed of. We order accordingly.

2 Application is disposed of as aforesaid. No costs.

Dated the 12th January, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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